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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA**

ON THE 24th OF APRIL, 2024

MISC. CRIMINAL CASE No. 13321 of 2024

BETWEEN:-

**MOHAN LAL RAJAK S/O LATESHRI BIHARI LAL RAJAK,
AGED ABOUT 32 YEARS, RESIDENT OF PTS QUARTER L
5 POLICE LINE, CIVIL LINES, SAGAR, DISTRICT SAGAR
(MADHYA PRADESH)**

.....APPLICANT

(BY SHRI GHANSHYAM PANDEY- ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH THROUGH P.S.
CONTONMENT (CANTT.) DISTRICT JABALPUR
(MADHYA PRADESH)**
- 2. DEEPA RAJAK W/O SHRI MUKESH JATAV, AGED
ABOUT 31 YEARS, R/O BLOCK NO. C, POLICE LINE,
SAGAR CIVIL LINES, DISTRICT SAGAR (MADHYA
PRADESH)**

.....RESPONDENTS

(BY SHRI MOHAN SAUSARKAR- GOVERNMENT ADVOCATE)

.....

*This application coming on for admission this day, the court passed the
following:*

ORDER

This application under Section 482 of Cr.P.C. has been filed seeking the following reliefs:-

It is therefore, prayed that hon'ble court may kindly be pleased to quash the entire charge sheet filed against Petitioner by P.S.-Cantt, Distt. Jabalpur (M.P.) pertaining to Crime No. 145/2023 for offence punishable s 294, 323, 506, 509, 354,

354(A) of I.P.C. in the interest of justice.

2. After arguing the matter at length, counsel for applicant seeks permission of this Court to withdraw this application.
3. It is, accordingly, **dismissed as withdrawn.**

(G.S. AHLUWALIA)
JUDGE

AL

